NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Company Appeal No. 59/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES: Mr. Shailesh N. Shah & Anr.

M/s. Sun-Shine Realtors Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397 of the Companies Act, 2013.

Kaya

No. NAME

1. Miss Krishna Rayor Advocate for the Melioners

Order CP No. 59/397-398/CLB/MB/MAH/2015

The Petitioner Counsel reported that the Valuer was appointed in this case for valuation of properties of the R1 Company, but the Valuer has not yet filed his Report though directed to file it within 6 months from 30.5.2016. The Counsel has also reported that the Respondents ae not supplying any information they have been giving to the Valuer, therefore, this Petitioner remained in dark as to the information that is passing from the Respondent side to the Valuer.

Today, the Respondent side has remained absent, therefore, this Bench also could not find out from the Respondent as to what is happening from their side.

In view of the same, the Valuer appointed in this case is hereby directed to file progress Report on the next date of hearing, likewise R2 & R3 are hereby directed to be present in person on the next date of hearing for no representation is there from their side for today's hearing.

The Petitioner is hereby directed to communicate this order to the Valuer as well as the Respondent side within one week hereof.

List this matter for reporting on 19.12.2016.

sd/-

B.S.V.PRAKASHKUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)